BEFORE THE HON'BLE MR. JUSTICE UMA NATH SINGH, CHIEF JUSTICE THE HON'BLE MR. JUSTICE S.R. SEN

30.04.2015

Mr IS Darnei, learned counsel, appears for the appellant.

None appears for the respondents.

As Shri GS Massar, learned senior counsel is on sanctioned leave on account of death of his wife, on a request made on his behalf, the matter is adjourned. List on 06.05.2015.

JUDGE

CHIEF JUSTICE

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BEFORE THE HON'BLE MR. JUSTICE UMA NATH SINGH, CHIEF JUSTICE THE HON'BLE MR. JUSTICE S.R. SEN

30.04.2015

None appears for the petitioners.

Mr ND Chullai, learned senior GA, represents the State respondents.

As Shri GS Massar, learned senior counsel is on sanctioned leave on account of death of his wife, on a request made on his behalf, the matter is adjourned. List on 06.05.2015.

JUDGE

CHIEF JUSTICE

dev

30.04.2015

Mr. P.Nongbri, learned counsel, represents the respondent.

Mr. G.S. Massar, learned senior counsel who is engaged to argue the matter on behalf of the respondent/contemnor is said to be on sanctioned leave from 30.04.2015. Thus, this matter is adjourned and to be listed on 13.05.2015.

JUDGE

CHIEF JUSTICE

30.04.2015

Mr. SC Shyam, learned senior counsel assisted by Mr. B. Deb, learned counsel, appears for the appellants.

Mr. A.A. Mir, learned counsel, represents the respondents.

Learned counsel for the respondents states that he had filed objection to the application for condonation of delay today itself. The Stamp Reporter on being summoned in Court states that the application for condonation of delay is defective and that is why it has not been registered.

Office to submit application with office report. List the matter on 07.05.2015.

JUDGE

CHIEF JUSTICE

30.04.2015

Mr. SC Shyam, learned senior counsel, appears for the applicants.

Mr. PN Nongbri, learned counsel, represents respondents No. 5 and 27.

Shri. S.C. Shyam, learned senior counsel assisted by Mr. B. Deb, learned counsel prays for and is granted a week's time to file affidavit with receipt regarding service of dasti notice, list the matter on 07.05.2015.

JUDGE CHIEF JUSTICE

30.04.2015

None appears for the appellant.

Mrs. R. Dutta, learned counsel, represents the respondent.

Learned counsel for both parties are on sanctioned leave. On request made by Mrs. R. Dutta, learned counsel the matter is adjourned for 1 (one) week.

List the matter on 07.05.2015.

JUDGE

CHIEF JUSTICE